

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 27TH AUGUST, 2025 AT 11.00 A.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. ZERO HOUR

III. MOTION UNDER RULE 15.

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

IV. MOTION UNDER RULE 16.

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

V. CALLING ATTENTION NOTICES.

(i).	<u>Calling Attention Notice No. 11</u> notice given by 1. Shri Aditya Devilal, MLA; 2. Shri Arjun Chautala, MLA	Regarding steep hike in the Collector Rates of land/plots in the State.
(ii)	<u>Calling Attention Notice No. 16</u> notice given by Shri Induraj Singh Narwal, MLA	Regarding discrimination with medal winning sportspersons of Haryana.

VI. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE THROUGH 'NeVA' PORTAL.

1.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification No. 17189, dated the 9 th May, 2025, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
2.	A MINISTER	to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Ambala for the year 1996-1997, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
3.	A MINISTER	to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Ambala for the year 1997-1998, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
4.	A MINISTER	to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Ambala for the year 1998-1999, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
5.	A MINISTER	to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Ambala for the year 1999-2000, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
6.	A MINISTER	to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Ambala for the year 2000-2001, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
7.	A MINISTER	to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Ambala for the year 2001-2002, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

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26.	A MINISTER	to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Ambala for the year 2020-2021, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
27.	A MINISTER	to lay on the Table the Annual Report on Budget of Faridabad Metropolitan Development Authority (FMDA) for the financial year 2025-2026, as required under section 39(3) of the Faridabad Metropolitan Development Authority (FMDA) Act, 2018 (Act No. 9 of 2019).
28.	A MINISTER	to lay on the Table the 21 st Annual Report of Haryana Electricity Regulatory Commission for the financial year 2022-2023, as required under sections 104 (4) and 105 (2) of the Electricity Act, 2003.
29.	A MINISTER	to lay on the Table the 47 th Annual Report of Haryana Tourism Corporation Limited for the Year 2020-2021, as required under section 395 (b) of the Companies Act, 2013.
30.	FINANCE MINISTER	to lay on the Table the Report of the Comptroller and Auditor General of India on State Finances for the year 2023-24 of the Government of Haryana, Report No. 1 of 2025 (State Finance Audit Report) in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
31.	FINANCE MINISTER	to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended March 2022 of the Government of Haryana, Report No. 2 of 2025 (Composite Audit Report- Civil and PSUs) in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

VII. LEGISLATIVE BUSINESS.

(i) (Bill for introduction, consideration and passing)

1.	The Haryana Legislative Assembly (Facilities to Members) Second Amendment Bill, 2025	A MINISTER	to introduce the Haryana Legislative Assembly (Facilities to Members) Second Amendment Bill; to move that the Haryana Legislative Assembly (Facilities to Members) Second Amendment Bill be taken into consideration at once; Also to move that the Bill be passed.
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**CHANDIGARH:
THE 26TH AUGUST, 2025.**

**RAJIV PRASHAD,
SECRETARY.**